

**Directorate General of Foreign Trade**  
**Udyog Bhawan**  
**DES-V Section**

**Minutes of NC-V Meeting held on 17.03.2011**

The Meeting No. 51/AM-11 for the licensing year 2010-11 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 17.03.2011 in Room No.213 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No	Name of the representatives & their designation	Department
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Dr. R.A.Lal, Director	R.O, TC, Noida
3.	Sh. K.C.Meena, Dy. DGFT	DGFT
4.	Sh. Kuldeep Singh, Asstt. Director	MSME
5.	Sh. Pradip Kumar, F.T.D.O	DGFT

**(TEXTILES AND LEATHER ITEMS)**

At the outset the Minutes of NC Meeting No.50/AM11 dated 10.03.2011 were ratified. Thereafter agenda for Meeting No. 51/AM11 dated 17.03.2011 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

**MEETING NUMBER**

**: 51/84-ALC3/2010 MEETING DATE : 17.03.2011**

1	<b>Case No.:12/37/81-ALC2/2009</b>	Party Name:KE-TECHNICAL TEXTILES PVT.LTD.	Meet No/Date:51/84-ALC3/2010 17.03.2011	<b>Status: Deferred</b>
	HQ File :01/81/050/00355/AM10/	RLA File :02/24/040/00171/AM10/	Lic.No/Date:0210134925 07.12.2009	Defer Date: 31.03.2011
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that NC team's visit report is pending for want of information/details called for from firm. The details available have been handed over to the representative of DC (MSME) as input for preparation of report. It was therefore decided to defer the case for re-listing on 31.03.2011.			

<b>Case No.:19/42/84-ALC3/2010</b>	Party Name:G.R.CORPORATION	Meet No/Date:51/84-ALC3/2010 17.03.2011	<b>Status: Approved</b>
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Decision: The Committee considered the case as per agenda and decided to ratify the advance authorizations issued in this case as per written comments of DC (MSME) vide their U.O No. 37 (5)/74/2009-10/Hosy. dated 17.03.2011 as detailed below: -

Export item	Import item	Qty allowed
Fabric made out of Man made Filament Yarn (Narrow Fabric/Tape of Size 1mm to 100mm)- 25000 Kgs.	100% Polyester Filament Yarn/ High Tenacity Yarn of polyester.	21500 Kgs
	Rubber Thread.	3700 Kgs
Unprocessed narrow Woven Fabric/ Knitted Elastic (Size 1mm to 100mm)- 45100 Kgs.	100% Polyester Filament Yarn/ High Tenacity Yarn of polyester.	5151 Kgs
	Rubber Thread.	40000 Kgs
Unprocessed Narrow Woven Fabric/ Knitted Elastic of Spandex/ Lycra/Elastmeric Yarn (Size 1mm to 100mm)- 4900 Kgs.	Spandex / Lycra Thread	4932 Kgs
Braided Cord made of 100% Polyester Filament Yarn/ Rubber thread -25000 Kgs.	100% Polyester Filament Yarn/ High Tenacity Yarn of polyester.	15000 Kgs
	Rubber Thread.	10000 Kgs
Cord Twine made of Polypropylene Yarn -4900 Kgs.	Polypropylene Yarn	4949 Kgs
Elastic Cord /Rubber Thread and cord -47900 Kgs.	100% Polyester Filament Yarn/ High Tenacity Yarn of polyester.	4141 Kgs
Woven Elastic Tapes/ narrow Fabrics - 25000 Kgs.	100% Polyester Filament Yarn/ High Tenacity Yarn of polyester.	2000 Kgs
	Rubber Thread.	3000 Kgs

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

3

Case No.:7/46/84-ALC3/2010	Party Name:INTEGRATED DEFENCE PRODUCTS PVT.LTD.	Meet No/Date:51/84-ALC3/2010 17.03.2011	Status: Approved		
HQ File :01/84/050/00342/AM11/	RLA File :06/24/040/00044/AM11/	Lic.No/Date:0610019946 30.11.2010			
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -					
S. No	Export Item	Export Qty.	Import item	Qty. allowed	Qty. to be accounted for in the export item
1	Bullet proof helmet	1060 Pcs	Anti Ballistic fabric of relevant GSM with +/-10% variation	3932 Sq ft.	3710 Sq ft.
The R.A shall be advised to take necessary action subject to compliance of other usual conditions.					

4	<b>Case No.:6/46/84-ALC3/2010</b>	Party Name:RICHA & CO	Meet No/Date:51/84-ALC3/2010 17.03.2011	<b>Status: Deferred</b>
	HQ File :01/84/050/00341/AM11/	RLA File :05/24/040/00300/AM11/	Lic.No/Date:0510278845 07.12.2010	Defer Date: 31.03.2011
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was therefore decided to await the same and defer the case for re-listing on 31.03.2011.			

5	<b>Case No.:2/46/84-ALC3/2010</b>	Party Name:RICHA & CO	Meet No/Date:51/84-ALC3/2010 17.03.2011	<b>Status: Deferred</b>
	HQ File :01/84/050/00337/AM11/	RLA File :05/24/040/00309/AM11/	Lic.No/Date:0510278890 08.12.2010	Defer Date: 31.03.2011
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was therefore decided to await the same and defer the case for re-listing on 31.03.2011.			

6	<b>Case No.:3/46/84-ALC3/2010</b>	Party Name:RICHA & CO	Meet No/Date:51/84-ALC3/2010 17.03.2011	<b>Status: Deferred</b>
	HQ File :01/84/050/00338/AM11/	RLA File :05/24/040/00307/AM11/	Lic.No/Date:0510278879 08.12.2010	Defer Date: 31.03.2011
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was therefore decided to await the same and defer the case for re-listing on 31.03.2011.			

7	<b>Case No.:1/42/84-ALC3/2010</b>	Party Name:SUDHAMA HOSIERIES	Meet No/Date:51/84-ALC3/2010 17.03.2011	<b>Status: Deferred</b>
	HQ File :01/84/050/00288/AM11/	RLA File :32/24/040/00045/AM11/	Lic.No/Date:3210046325 10.12.2010	Defer Date: 31.03.2011
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was therefore decided to await the same and defer the case for re-listing on 31.03.2011.			

	<b>Case No.:22/42/84-ALC3/2010</b>	Party Name:JCT LIMITED	Meet No/Date:51/84-ALC3/2010 17.03.2011	<b>Status:</b>
	HQ File :01/84/050/00309/AM11/	RLA File :30/24/040/00050/AM11/	Lic.No/Date:3010071563 21.12.2010	<b>Approved</b>

Decision: The Committee considered the case as per agenda alongwith other relevant details and perused the written comments of DC (MSME) conveyed vide their U.O No. 37 (5)/73/2009-10/Hosy. dated 17.03.2011 in other similar case. Therefore Committee decided to ratify the advance authorizations issued in this case accordingly on repeat basis as detailed below: -

Export item	Export Qty.	Import item	Qty allowed
PU Breathable Coated Nylon Textile Fabric70D Nylon Filament/ 24SD FDY. (Width 148 to 150 Cms. GSM-87±10%.)	200000 Mtrs.	Nylon Filament Yarn 70D FDY.	22668 Kgs
		Binding agent (NW-200 ).	4544 Kgs.
		Lubricant (ST-20).	83 Kgs.
		Antistatic Agent (AS-10).	41 Kgs.
		Penetrating agent (DA-50).	21 Kgs.
		Sizing Chemical (Oil-90).	103 Kgs.
		PU resin Solution (DACE-1340).	5305 Kgs.
		PU resin Solution (DACE-2111).	5634 Kgs.
		Cross-linking agent (DACE-554).	103 Kgs.
		Cross-linking agent (DACE-575/557).	165 Kgs.
		Catalyst DACE-290/(ADT-290)	165 Kgs.
		Matting Agent (OK-412).	62 Kgs.
		Silicon oil (CT-55L).	103 Kgs.
		Water repellent Solvent. (AG 7105(WR)).	329 Kgs.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

9

Case No.:1/43/84-ALC3/2010	Party Name:VENUS SAFETY & HEALTH PVT. LTD.,	Meet No/Date:51/84-ALC3/2010 17.03.2011	Status: Approved	
HQ File :01/84/050/00315/AM11/	RLA File :03/95/040/00256/AM11/	Lic.No/Date:0310609964 07.01.2011		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -				
S. No	Export Item	Export Qty.	Import item	Qty. allowed
1	Textile protective respirators/dust masks (net content of exempted material in export product is 50000 Kgs.)	5000000 Pcs	Non woven fabrics	59000 Kgs.
The R.A shall be advised to take necessary action subject to compliance of other usual conditions.				



10	Case No.:3/43/84-ALC3/2010	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:51/84-ALC3/2010 17.03.2011	Status: Deferred
	HQ File :01/84/050/00317/AM11/	RLA File :05/24/040/00331/AM11/	Lic.No/Date:0510281253 11.01.2011	Defer Date: 14.04.2011
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was therefore decided to await the same and defer the case for re-listing on 14.04.2011.			

11	Case No.:4/43/84-ALC3/2010	Party Name:ADIGEAR INTERNATIONAL	Meet No/Date:51/84-ALC3/2010 17.03.2011	Status: Approved																			
	HQ File :01/84/050/00318/AM11/	RLA File :05/23/040/00292/AM11/	Lic.No/Date:0510281256 11.01.2011																				
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -																						
	<table border="1"> <thead> <tr> <th>S. No</th><th>Export Item</th><th>Export Qty.</th><th>Import item</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="6">1</td><td rowspan="6">Men's long Bermuda made with 100% polyester micro fiber woven fabric, GSM- 85±10% with lining 100% polyester tricot mesh fabric, GSM- 60±10% with bungee cord, cord stopper, eyelet &amp; waist band drawcord, GSM- 85±10%</td><td rowspan="6">159960 Pcs</td><td>100% polyester micro fiber woven fabric, GSM- 85±10%, width-58"</td><td>303028 Sq mtrs.</td></tr> <tr> <td>100% polyester tricot mesh fabric, GSM- 60±10%, width-60"</td><td>212918 Sq mtrs.</td></tr> <tr> <td>60% polyester cover 40% rubber thread braided drawcord</td><td>260385 Mtrs.</td></tr> <tr> <td>Cord stopper</td><td>335920 Nos.</td></tr> <tr> <td>Eyelet with washer without branding</td><td>671900 Nos.</td></tr> <tr> <td>Waist band drawcord</td><td>1679956 Nos.</td></tr> </tbody> </table> <p>The R.A shall be advised to take necessary action subject to compliance of other usual conditions.</p>				S. No	Export Item	Export Qty.	Import item	Qty. allowed	1	Men's long Bermuda made with 100% polyester micro fiber woven fabric, GSM- 85±10% with lining 100% polyester tricot mesh fabric, GSM- 60±10% with bungee cord, cord stopper, eyelet & waist band drawcord, GSM- 85±10%	159960 Pcs	100% polyester micro fiber woven fabric, GSM- 85±10%, width-58"	303028 Sq mtrs.	100% polyester tricot mesh fabric, GSM- 60±10%, width-60"	212918 Sq mtrs.	60% polyester cover 40% rubber thread braided drawcord	260385 Mtrs.	Cord stopper	335920 Nos.	Eyelet with washer without branding	671900 Nos.	Waist band drawcord
S. No	Export Item	Export Qty.	Import item	Qty. allowed																			
1	Men's long Bermuda made with 100% polyester micro fiber woven fabric, GSM- 85±10% with lining 100% polyester tricot mesh fabric, GSM- 60±10% with bungee cord, cord stopper, eyelet & waist band drawcord, GSM- 85±10%	159960 Pcs	100% polyester micro fiber woven fabric, GSM- 85±10%, width-58"	303028 Sq mtrs.																			
			100% polyester tricot mesh fabric, GSM- 60±10%, width-60"	212918 Sq mtrs.																			
			60% polyester cover 40% rubber thread braided drawcord	260385 Mtrs.																			
			Cord stopper	335920 Nos.																			
			Eyelet with washer without branding	671900 Nos.																			
			Waist band drawcord	1679956 Nos.																			

12

Case No.:4/39/85-ALC3/2010	Party Name:YESU ENTERPRISES.	Meet No/Date:51/84-ALC3/2010 17.03.2011	Status:  Approved	
HQ File :01/85/050/00178/AM11/	RLA File :09/24/040/00490/AM11/	Lic.No/Date:0910045299 28.01.2011		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -				
S. No	Export Item	Export Qty.	Import item	Qty. allowed
1	100% single drawn human hair	450 Kgs	Human hair raw washed, unprocessed, 5 <sup>th</sup> grade, mix sizes.	500 Kgs.
The R.A shall be advised to take necessary action subject to compliance of other usual conditions.				

Case No.:11/46/84-ALC3/2010	Party Name:IMPERIAL READYMADE GARMENTS FACTORY INDIA PVT LTD	Meet No/Date:51/84-ALC3/2010 17.03.2011	Status: Approved
HQ File :01/84/050/00346/AM11/	RLA File :04/24/040/00286/AM11/	Lic.No/Date:0410121241 02.02.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

S. No	Export Item	Export Qty.	Import item	Qty. allowed
1	Ladies Trousers (pants)	52463 Pcs	98% cotton 2% spandex reactive dyed twill fabric, width-53", GSM-325+/-5%	118041 Sq mtrs.
			80% cotton 20% polyester T.C pocketing fabric, width-5758", GSM-105+/-5%	21509 Sq mtrs.
2	Ladies Trousers (pants)	14695 Pcs	98% cotton 2% spandex dyed twill fabric, width-51", GSM-340+/-5%	33063 Sq mtrs.
			80% cotton 20% polyester T.C pocketing fabric, width-5758", GSM-105+/-5%	6025 Sq mtrs.
3	Ladies Trousers (pants)	6968 Pcs	Shrinkage 66% cotton 32% polyester 2% spandex fabric, width-58", GSM-339+/-5%	15678 Sq mtrs.
			80% cotton 20% polyester T.C pocketing fabric, width-5758", GSM-105+/-5%	2856 Sq mtrs.

The GSM of fabric used in the export products should conform with the GSM of fabric imported within the variation of +/-10%. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

14

Case No.:12/46/84-ALC3/2010	Party Name:RICHA & CO	Meet No/Date:51/84-ALC3/2010 17.03.2011	Status: Approved	
HQ File :01/84/050/00347/AM11/	RLA File :05/24/040/00356/AM11/	Lic.No/Date:0510282911 02.02.2011		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -				
S. No	Export Item	Export Qty.	Import item	Qty. allowed
1	Ladies crinkled skirt Style No. 1E100230	9550 Pcs	100% cotton printed woven fabric (foil print), GSM-55+/- 10%	45076 Sq mtrs.
The GSM of fabric used in the export products should conform with the GSM of fabric imported within the variation of +/-10%. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.				

15

Case No.:13/46/84-ALC3/2010	Party Name:SRF LIMITED	Meet No/Date:51/84-ALC3/2010 17.03.2011	Status: Approved	
HQ File :01/84/050/00348/AM11/	RLA File :04/24/040/00276/AM11/	Lic.No/Date:0410121264 03.02.2011		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -				
S. No	Export Item	Export Qty.	Import item	Qty. allowed
1	Polyester industrial yarn	17500000 Kgs	Polyester (pet) chips	1837500 Kgs (with 5% wastage)
			Spin finish oil	15750 Kgs.
The R.A shall be advised to take necessary action subject to compliance of other usual conditions.				

16	<b>Case No.:15/46/84-ALC3/2010</b>	Party Name:JIVANRAM SHEODUTTRA INDUSTRIES PVT.LTD.		Meet No/Date:51/84-ALC3/2010 17.03.2011	Status:
	HQ File :01/84/050/00350/AM11/	RLA File :02/24/040/00189/AM11/		Lic.No/Date:0210154362 03.02.2011	Approved

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below : -

S. No	Export item	Export Qty.	Import item	Qty. allowed
1	Coverall Fire	3000 Pcs	100% cotton fabric (sort 13633), color code –	13770 Sq mtrs.

	Master		94028-150, GSM-360+/-5%, width-150 Cms, finish –F. R	
			Reflective Tape: silver Fl. Ret. 50MM	427.482 Sq mtrs.
			Cap 201-24X5. 5 pioner anti brass, metal stud buttons No.16696W	12120 Nos.
			Spring 201, pioner anti brass, metal stud buttons No15040W	12120 Nos.
			Stud 201, anti brass, metal stud buttons No10663W	18180 Nos.
			Rivet –201, 6mm, anti brass, metal stud buttons No.10681W	18180 Nos.
			IM#TX 2767 black, YKK, RGMC-5 DA O/DA OPE 14 N-anti ND-B	3030 Nos.
			IM#TX 2455 black, YKK, RGC-56 DA O/DA OPE 14 kensin N-anti closed end.	6060 Nos.
2	Coverall Fire Master	4533 Pcs	100% cotton fabric (sort 13633), color code – 94057-150, GSM-360+/-5%, width-150 Cms, finish –F. R	20806.470 Sq mtrs.
			Reflective Tape: silver Fl. Ret. 50MM	645.930 Sq mtrs.
			Cap 201-24X5. 5 pioner anti brass, metal stud buttons No.16696W	18313 Nos.
			Spring 201, pioner anti brass, metal stud buttons No15040W	18313 Nos.
			Stud 201, anti brass, metal stud buttons No10663W	27470 Nos.
			Rivet –201, 6mm, anti brass, metal stud buttons No.10681W	27470 Nos.
			IM#TX 2767 black, YKK, RGMC-5 DA O/DA OPE 14 N-anti ND-B	4578 Nos.
			IM#TX 2455 black, YKK, RGC-56 DA O/DA OPE 14 kensin N-anti closed end.	9157 Nos.
3	Coverall Fire Master	4667 Pcs	100% cotton fabric (sort 13633), color code – 94057-150, GSM-360+/-5%, width-150 Cms, finish –F. R	21421.530 Sq mtrs.
			Reflective Tape: silver Fl. Ret. 50MM	665 Sq mtrs.
			Cap 201-24X5. 5 pioner anti brass, metal stud buttons No.16696W	18855 Nos.
			Spring 201, pioner anti brass, metal stud buttons No15040W	18855 Nos.
			Stud 201, anti brass, metal stud buttons No10663W	28282 Nos.
			Rivet –201, 6mm, anti brass, metal stud buttons No.10681W	28282 Nos.
			IM#TX 2767 black, YKK, RGMC-5 DA O/DA OPE 14 N-anti ND-B	4714 Nos.
			IM#TX 2455 black, YKK, RGC-56 DA O/DA OPE 14 kensin N-anti closed end.	9427 Nos.
4	Coverall Fire	4300 Pcs	100% cotton fabric (sort 13633), color code –	19737 Sq mtrs.

Master	94057-150, GSM-360+/-5%, width-150 Cms, finish –F. R	
	Reflective Tape: silver Fl. Ret. 50MM	612.72 Sq mtrs.
	Cap 201-24X5. 5 pioner anti brass, metal stud buttons No.16696W	17372 Nos.
	Spring 201, pioner anti brass, metal stud buttons No15040W	17372 Nos.
	Stud 201, anti brass, metal stud buttons No10663W	26058 Nos.
	Rivet –201, 6mm, anti brass, metal stud buttons No.10681W	26058 Nos.
	IM#TX 2767 black, YKK, RGMC-5 DA O/DA OPE 14 N-anti ND-B	4343 Nos.
	IM#TX 2455 black, YKK, RGC-56 DA O/DA OPE 14 kensin N-anti closed end.	8686 0 Nos.
The GSM of fabric used in the export products should conform with the GSM of fabric imported within the variation of +/-10%. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.		

17	<b>Case No.:1/47/84-ALC3/2010</b>	Party Name:VISMAYA INTERNATIONAL	Meet No/Date:51/84-ALC3/2010 17.03.2011	<b>Status: Deferred</b>
	HQ File :01/84/050/00351/AM11/	RLA File :05/24/040/00375/AM11/	Lic.No/Date:0510283394 08.02.2011	Defer Date: 14.04.2011
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have neither given style No. of export item nor width of fabric asked for (in Meters). Further, the copy of application has not been received. It was therefore decided to await the same and defer the case for re-listing on 14.04.2011.			

18	<b>Case No.:2/47/84-ALC3/2010</b>	Party Name:VISMAYA INTERNATIONAL	Meet No/Date:51/84-ALC3/2010 17.03.2011	<b>Status: Deferred</b>
	HQ File :01/84/050/00352/AM11/	RLA File :05/24/040/00376/AM11/	Lic.No/Date:0510283395 08.02.2011	Defer Date: 14.04.2011
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have			



neither given style No. of export item nor width of fabric asked for (in Meters). Further, the copy of application has not been received. It was therefore decided to await the same and defer the case for re-listing on 14.04.2011.

19

Case No.:3/47/84-ALC3/2010	Party Name:RICHA & CO	Meet No/Date:51/84-ALC3/2010 17.03.2011	Status: Approved	
HQ File :01/84/050/00353/AM11/	RLA File :05/24/040/00373/AM11/	Lic.No/Date:0510283413 08.02.2011		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -				
S. No	Export Item	Export Qty.	Import item	Qty. allowed
1	Ladies Blouse Style No. HA243666MI	3450 Pcs	100% silk dyed woven fabric, GSM- 60+/-10%	5209.5 Sq mtrs.s
The R.A shall be advised to take necessary action subject to compliance of other usual conditions.				

20	<b>Case No.:4/47/84-ALC3/2010</b>	Party Name:SYSTEM 5S PVT. LTD.	Meet No/Date:51/84-ALC3/2010 17.03.2011	<b>Status: Deferred</b>
	HQ File :01/84/050/00354/AM11/	RLA File :04/24/040/00302/AM11/	Lic.No/Date:0410121538 10.02.2011	Defer Date: 14.04.2011
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 14.04.2011.			

21

<b>Case No.:5/47/84-ALC3/2010</b>	Party Name:LILLIPUT KIDSWEAR LTD.	Meet No/Date:51/84-ALC3/2010 17.03.2011	<b>Status: Approved</b>	
HQ File :01/84/050/00355/AM11/	RLA File :05/23/040/00315/AM11/	Lic.No/Date:0510283660 10.02.2011		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -				
S. No	Export Item	Export Qty.	Import item	Qty. allowed
1	Boys shirt long sleeve Style No. 804517	3000 Pcs	100% cotton woven fabric, width –57/58”, GSM-140+/-10%	6225 Sq mtrs.
2	Boys shirt short	3000	100% cotton woven fabric, width-	4200 Sq

	sleeve Style No. 829557	Pcs	57/58" GSM-97+/-10%	mtrs.
3	Boys shirt short sleeve Style No. 829559	3000 Pcs	88% cotton 12% linen woven fabric, width-57/58", GSM-55+/- 10%	4200 Sq mtrs.

The GSM of fabric used in the export products should conform with the GSM of fabric imported within the variation of +/-10%. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

**Case No.:6/47/84-ALC3/2010**

Party Name: SUPERHOUSE LTD.,

Meet No/Date: 51/84-ALC3/2010  
17.03.2011

**Status: Approved**

HQ File : 01/84/050/00356/AM11/

RLA File : 06/24/040/00059/AM11/

Lic.No/Date: 0610020957  
10.02.2011

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in

consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

S. No	Export Item	Export Qty.	Import item	Qty. allowed
1	Horse riding body protector for Adult – 12000 Pcs. Content of (i) 90% polyester 10% polyurethane woven texturised dyed fabric- 19990 Sq mtrs. and (ii) Rubber sheet- 12218.18 Sq mtrs.	24240 Kgs	90% polyester 10% polyurethane woven texturised dyed fabric, width 58", GSM-180+/- 10%	21989 Sq mtrs.
			Rubber sheet, width-105 Cms, length-160 Cms., thickness- 11MM	13440 Sq mtrs.
2	Horse riding body protector for Junior– 19632 Pcs. Content of (i) 90% polyester 10% polyurethane woven texturised dyed fabric- 29984.54 Sq mtrs. and (ii) Rubber sheet- 1832.27 Sq mtrs.	36319.2 Kgs	90% polyester 10% polyurethane woven texturised dyed fabric, width 58", GSM-180+/- 10%	32983 Sq mtrs.
			Rubber sheet, width-105 Cms, length-160 Cms., thickness- 11MM	20160 Sq mtrs.

The GSM of fabric used in the export products should conform with the GSM of fabric imported within the variation of +/-10%. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:1/51/84-ALC3/2010

Party Name:GAURAV INTERNATIONAL

Meet No/Date:51/84-ALC3/2010  
17.03.2011

Status:  
Deferred

23	HQ File :01/84/050/00370/AM11/	RLA File :05/23/040/00333/AM11/	Lic.No/Date:0510284846 01.03.2011	Def. Date: 14.04.2011
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 14.04.2011.				

24	<b>Case No.:2/51/84-ALC3/2010</b>	Party Name:STALWART LIFESTYLE PVT.LTD.	Meet No/Date:51/84-ALC3/2010 17.03.2011	<b>Status: Rejected</b>
	HQ File :01/84/050/00371/AM11/	RLA File :05/24/040/00402/AM11/	Lic.No/Date:0510285048 03.03.2011	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that from the description given against all the export item, it is not clear as to whether product is Pant, Shirt, Bag inner or otherwise for which in earlier similar case, firm were advised to mention specific description on the export side. In view of this Committee was unable to finalize the adhoc norms, hence, constrained to reject the case.</p> <p>RLA may take suitable consequential action accordingly.</p>			

25	<b>Case No.:3/51/84-ALC3/2010</b>	Party Name:BHARAT SILKS	Meet No/Date:51/84-ALC3/2010 17.03.2011	<b>Status: Rejected</b>
	HQ File :01/84/050/00372/AM11/	RLA File :07/24/040/00487/AM11/	Lic.No/Date:0710077881 07.03.2011	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in the flow chart, firm have mentioned that import item is gummed grey fabric, which is unusual as to how the fabric can be made before degumming process of yarn. Further, they have also not given stage-wise wastage in this case. The width variation of fabric asked for is +/-10%, which is not permitted. In view of this Committee was unable to finalize the adhoc norms, hence, constrained to reject the case.</p>			

RLA may take suitable consequential action accordingly.

### **Manual agenda cases**

Case No. 467	M/s Narayan International, Noida
NC No.51/AM11	F.No.01/84/162/514/AM11/DES-V
Dated 17.03.2011	Request for technical opinion for classifying product <b>Bedspread</b> under the heading <b>6304</b> instead of <b>9404</b> .

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have requested for technical opinion with regard to classification of their product i.e Bedspread under the ITC (HS) heading **6304** instead of ITC (HS) **9404**. Committee also heard Sh. Vipin Kumar Agrawal, Partner in the firm, who explained the matter alongwith sample of the export product. The Committee after deliberations in consultation with representatives of technical authorities present in the meeting felt that since the matter relates to Duty Drawback, it does not fall within the jurisdiction of Norms Committee. If Drawback Division refers the case to NC, then it can certainly give its opinion/technical view on the matter. Hence, the NC is unable to give its views and decided to withdraw the case from agenda.

Firm may be informed accordingly.

Case No. 468	M/s JCT Ltd., Phagwara
NC No.51/AM11	F.No.01/84/50/202/AM11/DES-V
Dated 17.03.2011	Re-fixation of input output norms in respect of Advance Authorization No.3010069298 dated 03.09.2010.

Decision: The Committee considered the case as per agenda alongwith other relevant details and perused the written comments of DC (MSME) conveyed vide their U.O No. 37 (5)/73/2009-10/Hosy. dated 17.03.2011. The Committee accordingly decided to ratify the advance authorizations issued in this case on basis of recommendations of DC (MSME) as detailed below: -

Export item	Import item	Qty allowed
PU Breathable Coated Nylon Textile Fabric 70D Nylon Filament/ 24SD FDY. 2.00 Lakh meters, (Width 148 to 150 Cms. GSM-87±10%.)	Nylon Filament Yarn 70D FDY.	22668 Kgs
	Binding agent (NW-200 ).	4544 Kgs.
	Lubricant (ST-20).	83 Kgs.
	Antistatic Agent (AS-10).	41 Kgs.
	Penetrating agent (DA-50).	21 Kgs.
	Sizing Chemical (Oil-90).	103 Kgs.
	PU resin Solution (DACE-1340).	5305 Kgs.
	PU resin Solution (DACE-2111).	5634 Kgs.
	Cross-linking agent (DACE-554).	103 Kgs.
	Cross-linking agent (DACE-575/557).	165 Kgs.
	Catalyst DACE-290/(ADT-290)	165 Kgs.
	Matting Agent (OK-412).	62 Kgs.
	Silicon oil (CT-55L).	103 Kgs.
	Water repellent Solvent. (AG 7105(WR)).	329 Kgs.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

NC No.51/AM11	F.No.01/84/50/176/AM09/DES-V
Dated 17.03.2011	Re-fixation of input output norms for import of Dyes and Chemicals for export of technical garments.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to defer the case for re-listing on 31.03.2011.

Case No. 470	M/s Superhouse Ltd., Kanpur
NC No.51/AM11	F.No.01/84/50/185/AM11/DES-V
Dated 17.03.2011	Ratification of input output norms in respect of Advance Authorization No.0610018666 dated 05.08.2010.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

S. No	Export Item	Export Qty.	Import item	Qty. allowed
1	Horse riding body protector for Adult – 17000 Pcs. Content of (i) 100% polyester woven fabric- 5289.32 Kgs. and (ii) NBR/PVC Rubber fome- 2272.73 Kgs. (iii) Rubber fome- 15909.09 Kgs.	26000 Kgs	100% polyester woven fabric, width 58", GSM- 185+/-10%	5818.25 Kgs
			1000 Sheet NBR/PVC Rubber fome, size- 105 CmsX160 Cms., thickness- 11MM	2500 Kgs
			3500 Sheet NBR/PVC Rubber fome, size- 105 CmsX160 Cms., thickness- 22MM	17500 Kgs



The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 471	M/s Indo British Garments (P) Ltd., Faridabad
NC No.51/AM11	F.No.01/84/50/54/AM10/DES-V
Dated 17.03.2011	Ratification of input output norms in respect of Advance Authorization No.0510244229 dated 23.06.2009.

Decision: The Committee considered the case as per agenda alongwith other relevant details and perused the written comments of DC (MSME) conveyed vide their U.O No. 37 (5)/52/2009-10/Hosy. dated 17.03.2011. The Committee accordingly decided to ratify the advance authorizations issued in this case on basis of recommendations of DC (MSME) as detailed below-:

Export item	Import item	Qty. allowed./pc
Ultra Jacket for Men made of 100% Nylon Black Ribstop fabric, GSM	100% Nylon Black Ribstop fabric, GSM	6.10 sq. mtrs.

The R.A shall be advised to take necessary action subject to compliance of other usual

130±10% (Style No. OW 1015-02)	130±10%		conditions.
Parka Jacket for Men made of 100% Nylon oxford with PU clear-coated fabric, GSM 215±10% (Style No. OW 2090-N033)	100% Nylon oxford with PU clear coated fabric, GSM 215±10%	6.10 sq. mtrs.	
Wind Breaker made of 100% Nylon 210T Taffeta PU clear coated fabric, GSM 70±10% (Style No. TE 9002-814)	100% Nylon 210T Taffeta PU clear coated fabric, GSM 70±10%	4.56 sq. mtrs.	

Case No. 472	M/s Hanuman Weaving Factory, Bangalore
NC No.51/AM11	F.No.01/84/50/285/AM11/DES-V
Dated 17.03.2011	Ratification of input output norms in respect of Advance Authorization No.0710076346 dated 29.12.2010.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to link the earlier relevant file of the applicant firm wherein norms of similar case have been finalized. The case stands deferred for re-listing on 14.04.2011.

Case No. 473	M/s Ganga Acrowools Ltd., Ludhiana
NC No.51/AM11	F.No.01/84/50/63/AM11/DES-V
Dated 17.03.2011	Ratification of input output norms in respect of Advance Authorization No.3010066652 dated 03.05.2010.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case was cleared by NC in its meeting held on 27.05.2010 but there was some typographical error regarding meeting No. and date of NC resulting some confusion. In view of this Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the adhoc norms against the advance authorization issued in this case in partial modification of earlier decision of NC taking cue from SION, J-7 as detailed below: -

S. No	Export item	Export Qty.	Import item	Qty. allowed
1	Acrylic dyed yarn (under worsted system)	40000 Kgs	1) Acrylic Fibre (1-3 D) 2) Acrylic Fibre (5D- 7 D) 3) Cationic Dyes 4) Mis. Chemical	1) 700000 Kgs 2) 521000 Kgs. 3) 22000 Kgs. 4) 6.4% by weight of export product.

The Dyes and Chemicals in respect of import item No. 3 and 4 against the subject advance authorization shall be restricted to 14% of FOB value within the overall CIF value of the licence in terms of General Note for Textiles at S.No.5. The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 474	M/s Givo Ltd., Gurgaon
NC No.51/AM11	F.No.01/84/50/394/AM07/DES-V
Dated 17.03.2011	Ratification of input output norms in respect of Advance Authorization No.0510194944 dated 23.11.2006.

Decision: The Committee considered the case as per agenda alongwith other relevant details and observed that DC (MSME) vide their letter dated 21.02.2011 have sought some information/details from applicant firm against which firm have not responded so far. The Committee also noted that this case was placed before NC on account of the fact that CLA had shown this case in pending list against NC-V. In view of this Committee decided to ask applicant firm to check up the status of this case as to whether norms have been fixed or not. It was also decided to inform CLA to cross check the status of this case and if no decision

has been taken so far by NC then CLA may take up the matter with applicant firm and inform the status to Hqrs. The case stands deferred for re-listing on 28.04.2011.

Case No. 475	M/s Gaurav International, Gurgaon
NC No.51/AM11	F.No.01/84/50/446/AM05/DES-V
Dated 17.03.2011	Re-fixation of input output norms in respect of Advance Authorization No.0510143448 dated 19.11.2004.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with the representatives of technical authorities present in the meeting decided to call for the applicant firm for personal hearing before NC meeting to be held on 14.04.2011 alongwith sample, complete justification and technical person to explain the case.

The case stands deferred for re-listing on 14.04.2011.

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